

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CC/R.No. 285/2019
CBI Vs. Sanjay Anand etc. (Closure Report)

29.07.2020

Pr. (on screen): Sh. Praneet Sharma, Sr. PP for CBI alongwith IO Dharamvir Singh.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The queries asked on the previous dates are repeated. IO submits that he is not the IO in the present matter now, as he has been transferred and thus, he does not own any responsibility. He also submits that a new IO will come to give reply. He also submits that meaning of further investigation is to investigate only on the pointers given by the Court.

IO is asked about the grounds for filing the closure report (apart from the statements under Section 161 Cr.P.C.) prompting the accused persons to avoid the process of tender, as a process of tender can be avoided only in conditions when there is acute exigency of completion of work.

On one hand, it is stated that there was bulk order and urgent manufacturing of medallion was needed, which goes in sharp contrast to the contents of the complaint and closure that the medallions made/ manufactured were not sold even for three years Had there been an order for purchase, there must have been some succeeding purchase not leading to the piling of stock and difficulty in sale later.

Ld. Sr. PP submits that he has not read the file as he has been supplied with CD comprising of more than 4000 pages and needs to go through the file.

Miya Chabys

In view of the conducted reflected on record by the IO Dharamvir Singh shying away from his responsibility to inform the Court and rather throwing the burden on the department for fresh appointment of IO and in absence of reflecting as to what prompted him to properly investigate the matter as the pointers given by the Id. predecessor must be observed as suggestion/in aid to the investigation as it is a settled law that the investigation is the prerogative of the IO to completely and thoroughly look into the matter, let the DIG concerned tender his response.

The afore-said is now being fixed for **07.08.2020**, as prayed by Id. Sr. PP.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(MIRJA BHATIA)
Special Judge (PC Act) CBI-03,
RADC/New Delhi/29.07.2020